

18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 729/94.

Dt. of Decision : 25.7.94.

Mr. S.A. Sultana Basha

.. Applicant.

Vs

1. General Manager,
SC Rly, Sec'bad.

SC Rly, Vijayawada.^M

.. Respondent

Counsel for the Applicant : Mr. J.M. Naidu

Counsel for the Respondents : Mr. C.V. Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

..2

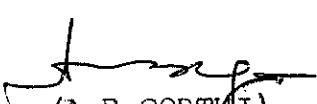
25/7/94
PM

.. 2 ..

O.A.No.729/94:

(As per Hon'ble Shri A.V.Haridasan, Member (Jud1.))

In this application the applicant is a son of a railway employee who retired voluntarily from service in the year 1990 after rendering 35 years of service. He prays for a direction to the respondents to consider grant of compassionate appointment. The applicant is ^{the} ~~a~~ only son of the retired employee. The scheme for compassionate appointment was evolved only to enable the family of employees dying in harness to survive the indigents. Here we have got a case where the applicant is the son of an employee who voluntarily retired. Such a case is not covered by the scheme of compassionate appointment. So, we see no merit in this application ^{in same} and is accordingly dismissed with no order as to costs.


(A.B.GORTHI)
Member (Admn.)


(A.V.HARIDASAN)
Member (Jud1.)

Dated: 25th July, 1994

(Dictated in Open Court)


sd
DEPUTY REGISTRAR(J)

Copy to:

1. The General Manager, South Central Railway, Secunderabad.
2. The Divisional Railway Manager, South Central Railway, Vijayawada.
3. One copy to Mr. J.M. Naidu, Advocate, CAT, Hyderabad.
4. One copy to Mr. C.V. Malla Reddy, SC for Railways, Hyd.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A) ✓

Dated: 25.7.94 ✓

ORDER/JUDGMENT. ✓

M.L.R. / C.P.NO. _____

C.A.NO. 729/94 ✓
T.A.H.O. _____

(W.P.NO.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions.

Dismissed. ✓

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered..

No order as to costs. ✓

Re 287/04.

